

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 30/10 SCHEDULED TO BE HELD ON 27.10.2009 BUT ACTUALLY HELD ON 17.11.2009.

The Meeting No. 30/10 of Norms Committee-II was held on 17.11.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Sh. B.D. Ghosh, Jt. IA	M/o Steel
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Sh. Gajraj Singh, Sr. D.O.	DHI
4.	Sh. K.K. Funda, Asst. Dir.	DC(MSME)
5.	Shri Shyam Sunder, Dy. DGFT	DGFT
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case is as follows:

1	Case No.:1134/26/81-ALC2/2007	Party Name:BHARAT ELECTRONICS LTD.	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00573/AM06/	RLA File :07/24/040/00521/AM06/	Lic.No/Date:0710040666 05.10.2005	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. It has been verified from DES-I that the norms for the subject AA are not yet ratified. Hence it has been decided to refer a copy of the application of the firm to DIPP for comments. The case stands deferred and to be relisted on 22.12.2009.			

2	Case No.:12/38/81-ALC2/2008	Party Name:PERMASTEELISA (INDIA) PVT. LTD.,	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Withdrawn
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HQ File :01/81/050/00574/AM09/	RLA File :07/24/040/00425/AM08/	Lic.No/Date:0710053353 14.09.2007	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. This case has already been ratified in NC meeting no. 03/81 dated 15.04.2008. Hence it has been decided to withdraw the case.			

3	Case No.:12/40/81-ALC2/2007	Party Name:POWER GEAR LTD.	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00450/AM08/	RLA File :07/24/040/00600/AM08/	Lic.No/Date:0710054616 22.11.2007	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 22.12.2009.			

4	Case No.:44/2/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Rejected
	HQ File :01/81/050/00738/AM08/	RLA File :05/24/040/00814/AM08/	Lic.No/Date:0510215720 31.01.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders and therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

5	Case No.:45/2/81-ALC2/2008	Party Name:CONTROL & SWITCHGEAR CO LTD.	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Rejected
	HQ File :01/81/050/00739/AM08/	RLA File :05/24/040/00838/AM08/	Lic.No/Date:0510215910 06.02.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders and therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

6	Case No.:15/9/81-ALC2/2008	Party Name:LAMBDA TELEVENTURE	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00115/AM09/	RLA File :05/24/040/00868/AM08/	Lic.No/Date:0510216256 12.02.2008	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 22.12.2009.			

7	Case No.:45/15/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00213/AM09/	RLA File :07/24/040/00815/AM08/	Lic.No/Date:0710056594 26.03.2008	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 22.12.2009.			

8	Case No.:38/15/81-ALC2/2008	Party Name:NAMO ALLOYS PLTD.	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Rejected
	HQ File :01/81/050/00206/AM09/	RLA File :05/24/040/00962/AM08/	Lic.No/Date:0510219169 09.04.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders and therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

9	Case No.:61/15/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00229/AM09/	RLA File :07/24/040/00099/AM09/	Lic.No/Date:0710058177 27.06.2008	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 22.12.2009.			

10	Case No.: 32/18/80-ALC2/2008	Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Approved
	HQ File :01/80/050/00701/AM09/	RLA File :03/95/040/00293/AM09/	Lic.No/Date:0310478002 09.07.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The NC decided to ratify the norms on repeat basis on the basis of ad-hoc norms fixed in meeting no. 50/81 dated 11.03.2008 in case of licence no. 0310439763 dated 16.08.2007. Verified the said decision and it was decided to ratify the norms in this case on repeat basis. R/A may take suitable consequential action accordingly.			

11	Case No.: 18/21/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00329/AM09/	RLA File :07/24/040/00216/AM09/	Lic.No/Date:0710059071 13.08.2008	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 22.12.2009.			

12	Case No.: 12/23/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Approved
	HQ File :01/81/050/00346/AM09/	RLA File :03/94/040/00407/AM09/	Lic.No/Date:0310483438 22.08.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(79)/2009/TSW(B)/394 dated 21.10.2009 as below:- i) Quantity of import item No.1 may be allowed as applied by the firm including 1% wastage. ii) Total CIF value of import items at S.No. 2 to 8 and 11 to 15(insulating material) may be restricted upto 15% of FOB value. iii) Import item No. 9 & 10 may be allowed as applied by the firm. R/A may take suitable consequential action accordingly.			

13	Case No.:15/38/81-ALC2/2008	Party Name:VEEGEE INDUSTRIAL ENTERPRISES PVT. LTD.	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00577/AM09/	RLA File :05/24/040/00168/AM09/	Lic.No/Date:0510227078 08.09.2008	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 22.12.2009.			

14	Case No.:12/25/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Approved
	HQ File :01/81/050/00380/AM09/	RLA File :05/24/040/00387/AM09/	Lic.No/Date:0510227339 11.09.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(16)/2009/TSW(B)/381 dated 05.10.2009 as below:- 1. Weight of export product no. 1 may be indicated as 42.6 Kg/unit. 2. Weight of export product no. 2 may be indicated as 15.3 Kg/unit. 3. Weight of export product no. 3 may be indicated as 27 Kg/unit. 4. The export product No. 2 & 3 may be amended by inserting word "Alloy" after aluminium. 5. Import item No.1 may be allowed as 1995 Kg. including 1% wastage. 6. Import item No.2 may be allowed as 7715.62 Kg. including 5% wastage. 7. Import item No.3 may be allowed as 1150 Kg. including 5% wastage. R/A may take suitable consequential action accordingly.			

15	Case No.:17/38/81-ALC2/2008	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00579/AM09/	RLA File :04/24/040/00147/AM09/	Lic.No/Date:0410098572 12.09.2008	Defer Date:22.12.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The representative of DIPP informed that the reply received from the firm is not proper and the committee further decided to call for the following information from the firm and to re-list the case on 22.12.2009: -

1. Firm may be asked to clarify the value of welding consumables which is very high at approximately 91% of FOB value of exports.
2. FOB value of exports is unreasonably low at Rs.1382/MT and the same may be clarified by the firm.
3. Firm may also be advised to submit information in respect of S.No.1, 3, 5, 11 & 13 of Standard Deficiency Format, export product wise.

16	Case No.:1/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Rejected
	HQ File :01/81/050/00546/AM09/	RLA File :05/24/040/00972/AM08/	Lic.No/Date:0510227684 17.09.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders and therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

17	Case No.:25/28/80-ALC2/2008	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Withdrawn
	HQ File :01/80/050/01106/AM09/	RLA File :11/24/040/00037/AM09/	Lic.No/Date:1110018442 19.09.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. This case has already been ratified in NC meeting no. 03/81 dated 14.07.2008. Hence it has been decided to withdraw the case.			

18	Case No.:17/29/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00434/AM09/	RLA File :61/24/040/00039/AM09/	Lic.No/Date:6110000219 22.09.2008	Defer Date:22.12.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 22.12.2009.

19	Case No.:3/29/81-ALC2/2008	Party Name:PSL LTD.	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00420/AM09/	RLA File :03/95/040/00545/AM09/	Lic.No/Date:0310487951 26.09.2008	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee decided that a copy of the reply received from the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 22.12.2009.			

20	Case No.:10/29/81-ALC2/2008	Party Name:TRIVENI BIALETTI INDUSTRIES PVT. LTD.	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Rejected
	HQ File :01/81/050/00427/AM09/	RLA File :03/95/040/00581/AM09/	Lic.No/Date:0310488215 29.09.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders and therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

21	Case No.:5/29/81-ALC2/2008	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00422/AM09/	RLA File :05/24/040/00350/AM09/	Lic.No/Date:0510228478 29.09.2008	Defer Date:08.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The committee observed that the case is under examination of M/o Steel. The case stands short deferred and to be relisted on 08.12.2009.			

22	Case No.:2/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00547/AM09/	RLA File :05/24/040/00974/AM08/	Lic.No/Date:0510228825 03.10.2008	Defer Date:22.12.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 22.12.2009.

23	Case No.:14/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00576/AM09/	RLA File :05/24/040/00971/AM08/	Lic.No/Date:0510228820 03.10.2008	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 22.12.2009.			

24	Case No.:18/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00435/AM09/	RLA File :04/24/040/00331/AM08/	Lic.No/Date:0410099017 06.10.2008	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The committee decided to forward the case file to DHI for detailed study. The case stands deferred and to be relisted on 22.12.2009.			

25	Case No.:19/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00436/AM09/	RLA File :04/24/040/00298/AM08/	Lic.No/Date:0410099018 06.10.2008	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The committee decided to forward the case file to DHI for detailed study. The case stands deferred and to be relisted on 22.12.2009.			

26	Case No.:20/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00437/AM09/	RLA File :04/24/040/00420/AM08/	Lic.No/Date:0410099019 06.10.2008	Defer Date:22.12.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The committee decided to forward the case file to DHI for detailed study. The case stands deferred and to be relisted on 22.12.2009.

27	Case No.: 21/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00438/AM09/	RLA File :35/24/040/00017/AM09/	Lic.No/Date:3510024822 06.10.2008	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee decided that a copy of the reply received from the firm may be referred to M/o Mines for examination and comments. The case stands deferred and to be relisted on 22.12.2009.			

28	Case No.: 25/29/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Rejected
	HQ File :01/81/050/00442/AM09/	RLA File :07/24/040/00372/AM09/	Lic.No/Date:0710060318 07.10.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders and therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

29	Case No.: 30/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00447/AM09/	RLA File :35/24/040/00018/AM09/	Lic.No/Date:3510024830 10.10.2008	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee decided that a copy of the reply received from the firm may be referred to M/o Mines for examination and comments. The case stands deferred and to be relisted on 22.12.2009.			

30	Case No.: 41/29/81-ALC2/2008	Party Name:JSW STEEL LIMITED	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00458/AM09/	RLA File :03/94/040/00476/AM09/	Lic.No/Date:0310490039 13.10.2008	Defer Date:08.12.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The committee observed that the case is under examination of M/o Steel. The case stands short deferred and to be relisted on 08.12.2009.

31	Case No.: 42/29/81-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00459/AM09/	RLA File :31/24/040/00185/AM09/	Lic.No/Date:3110035743 13.10.2008	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The representative of DIPP informed that the reply received from the firm is not proper and the committee further decided to call for the following information from the firm and to re-list the case on 22.12.2009: - 1. Information in respect of S.No. 4 & 11 of Standard Deficiency Letter – export product-wise.			

32	Case No.: 3/36/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00518/AM09/	RLA File :07/24/040/00436/AM09/	Lic.No/Date:0710061007 12.11.2008	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 22.12.2009.			

33	Case No.: 7/36/81-ALC2/2008	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00522/AM09/	RLA File :07/24/040/00457/AM09/	Lic.No/Date:0710061076 17.11.2008	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The committee observed that the reply has been given by the party to MIT and we may remind MIT for comments. The case stands deferred and to be relisted on 22.12.2009.			

34	Case No.:8/36/81-ALC2/2008	Party Name:AJMERA REALTY & INFRA INDIA LTD	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Rejected
	HQ File :01/81/050/00523/AM09/	RLA File :31/24/040/00193/AM09/	Lic.No/Date:3110036110 17.11.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders and therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

35	Case No.:9/36/81-ALC2/2008	Party Name:AJMERA REALTY & INFRA INDIA LTD	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Rejected
	HQ File :01/81/050/00524/AM09/	RLA File :31/24/040/00206/AM09/	Lic.No/Date:3110036111 17.11.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders and therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

36	Case No.:19/36/81-ALC2/2008	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Rejected
	HQ File :01/81/050/00534/AM09/	RLA File :07/24/040/00453/AM09/	Lic.No/Date:0710061125 18.11.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders and therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

37	Case No.:8/38/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Rejected
	HQ File :01/81/050/00553/AM09/	RLA File :04/24/040/00118/AM08/	Lic.No/Date:0410100312 25.11.2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders and therefore, decided to reject the request of the firm.

R/A may take suitable consequential action accordingly.

38	Case No.:30/38/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Withdrawn
	HQ File :01/81/050/00592/AM09/	RLA File :34/24/040/00159/AM09/	Lic.No/Date:3410022845 04.12.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. RA has informed that the AA has been issued on repeat basis as per NC decision taken in r/o licence no. 3410021265 dated 29.04.2008 in meeting no. 15/81 dated 15.07.2008. Hence decided to withdraw the case on the part of NC.			

39	Case No.:3/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00663/AM09/	RLA File :35/24/040/00023/AM09/	Lic.No/Date:3510025556 05.01.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee decided that a copy of the reply received from the firm may be referred to M/o Mines for examination and comments. The case stands deferred and to be relisted on 22.12.2009.			

40	Case No.:4/44/81-ALC2/2008	Party Name:TEK ELECTROMECHANICALS PVT LTD	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Rejected
	HQ File :01/81/050/00664/AM09/	RLA File :31/24/040/00265/AM09/	Lic.No/Date:3110036929 07.01.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. Since, no reply is given to MIT as per DGFT records, the Committee decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

41	Case No.:5/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00665/AM09/	RLA File :35/24/040/00024/AM09/	Lic.No/Date:3510025570 07.01.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee decided that a copy of the reply received from the firm may be referred to M/o Mines for examination and comments. The case stands deferred and to be relisted on 22.12.2009.			

42	Case No.:9/44/81-ALC2/2008	Party Name:SHETRON LTD	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00669/AM09/	RLA File :07/24/040/00556/AM09/	Lic.No/Date:0710062327 09.01.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 22.12.2009.			

43	Case No.:6/48/81-ALC2/2008	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00711/AM09/	RLA File :31/24/040/00296/AM09/	Lic.No/Date:3110037214 03.02.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 22.12.2009.			

44	Case No.:4/51/81-ALC2/2008	Party Name:TRANS ENGINEERS INDIA PVT.LTD.	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Rejected
	HQ File :01/81/050/00750/AM09/	RLA File :31/24/040/00186/AM09/	Lic.No/Date:3110037391 18.02.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders and therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

45	Case No.: 7/51/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00753/AM09/	RLA File :07/24/040/00613/AM09/	Lic.No/Date:0710063182 20.02.2009	Defer Date:08.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The committee observed that the case is under examination of DHI. The case stands short deferred and to be relisted on 08.12.2009.			

46	Case No.: 16/51/81-ALC2/2008	Party Name:GARGI ENTERPRISES,	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Approved
	HQ File :01/81/050/00762/AM09/	RLA File :07/24/040/00638/AM09/	Lic.No/Date:0710063290 26.02.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The NC decided to ratify the norms on repeat basis on the basis of ad-hoc norms fixed by NC-VII in meeting no. 08/81 dated 28.05.2008. Verified the said decision and it was decided to ratify the norms in this case on repeat basis. R/A may take suitable consequential action accordingly.			

47	Case No.: 17/51/81-ALC2/2008	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00763/AM09/	RLA File :07/24/040/00618/AM09/	Lic.No/Date:0710063292 26.02.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 22.12.2009.			

48	Case No.: 18/51/81-ALC2/2008	Party Name:PERMASTEELISA (INDIA) PVT. LTD.,	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Rejected
	HQ File :01/81/050/00764/AM09/	RLA File :07/24/040/00614/AM09/	Lic.No/Date:0710063303 26.02.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders and therefore, decided to reject the request of the firm.

R/A may take suitable consequential action accordingly.

49	Case No.:7/5/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Withdrawn
	HQ File :01/81/050/00015/AM10/	RLA File :09/24/040/00479/AM09/	Lic.No/Date:0910037711 22.04.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. NC observed that this case has already been considered in NC meeting dated 13.10.2009 and decided to withdraw from this agenda.			

50	Case No.:6/7/81-ALC2/2009	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00026/AM10/	RLA File :07/24/040/00039/AM10/	Lic.No/Date:0710064492 04.05.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The committee observed that the comments form DIPP & MSME are still awaited and therefore decided to remind the them to expedite the same. The case stands deferred and to be relisted on 22.12.2009.			

51	Case No.:9/7/81-ALC2/2009	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Approved
	HQ File :01/81/050/00029/AM10/	RLA File :07/24/040/00038/AM10/	Lic.No/Date:0710064535 05.05.2009	Defer Date:27.10.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. As per online data, the authorisation is issued on the basis of ad-hoc norms fixed in meeting no. 35/81 dated 25.11.2008 in case of licence no. 0710059808 dated 15.09.2008. Verified the said decision and it was decided to close the case as Norms in this case are on repeat basis . R/A may take suitable consequential action accordingly.			

52	Case No.:12/7/81-ALC2/2009	Party Name:ALSTRONG ENTERPRISES	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00032/AM10/	RLA File :05/24/040/00464/AM09/	Lic.No/Date:0510240950 06.05.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 22.12.2009.			

53	Case No.:13/7/81-ALC2/2009	Party Name:ALUPAN COMPOSITEPANELS PVT.LTD.	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00033/AM10/	RLA File :05/24/040/00042/AM10/	Lic.No/Date:0510241032 08.05.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 22.12.2009.			

54	Case No.:14/7/81-ALC2/2009	Party Name:ALUPAN COMPOSITEPANELS PVT.LTD.	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00034/AM10/	RLA File :05/24/040/00044/AM10/	Lic.No/Date:0510241033 08.05.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. It may be noted that this is the final reminder and the case will be rejected if reply is not received before the next meeting. The case stands deferred and to be relisted on 22.12.2009.			

55	Case No.:15/7/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Closed
	HQ File :01/81/050/00035/AM10/	RLA File :03/94/040/00065/AM10/	Lic.No/Date:0310519156 08.05.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. Since RA has not forwarded hard copy of application despite reminders, the committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case was decided to be closed on the part of NC.

RA may take note of the NC decision for information.

56	Case No.: 12/9/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00047/AM10/	RLA File :05/24/040/00102/AM10/	Lic.No/Date:0510241847 20.05.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. NC observed that MIT has issued D/L to the party and decided to remind party to reply immediately with a copy to DGFT. The case stands deferred and to be relisted on 22.12.2009.			

57	Case No.: 1/15/81-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00087/AM10/	RLA File :05/24/040/00156/AM10/	Lic.No/Date:0510244222 23.06.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee decided that a copy of the reply received from the firm may be referred to DIPP for examination and comments. The case stands deferred and to be relisted on 22.12.2009.			

58	Case No.: 7/15/81-ALC2/2009	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00093/AM10/	RLA File :31/24/040/00052/AM10/	Lic.No/Date:3110039008 26.06.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 22.12.2009.			

59	Case No.:10/15/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00096/AM10/	RLA File :05/24/040/00187/AM10/	Lic.No/Date:0510244848 30.06.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. NC observed that MIT has issued D/L to the party and decided to remind party to reply immediately with a copy to DGFT. The case stands deferred and to be relisted on 22.12.2009.			

60	Case No.:11/15/81-ALC2/2009	Party Name:DELTON CABLES LTD.	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00097/AM10/	RLA File :05/24/040/00614/AM09/	Lic.No/Date:0510244874 30.06.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply latest by 18.12.2009. The case stands deferred and to be relisted on 22.12.2009.			

61	Case No.:8/15/81-ALC2/2009	Party Name:R.K.POLYMERS	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00094/AM10/	RLA File :13/24/040/00007/AM10/	Lic.No/Date:1310029212 30.06.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee decided that a copy of the reply received from the firm may be referred to DIPP for examination and comments. The case stands deferred and to be relisted on 22.12.2009.			

62	Case No.:13/15/81-ALC2/2009	Party Name:MMTC LIMITED	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00099/AM10/	RLA File :05/24/040/00164/AM10/	Lic.No/Date:0510244977 01.07.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be relisted on 22.12.2009.			

63	Case No.: 14/15/81-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00100/AM10/	RLA File :05/24/040/00177/AM10/	Lic.No/Date:0510244978 01.07.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee decided that a copy of the reply received from the firm may be referred to DIPP for examination and comments. The case stands deferred and to be relisted on 22.12.2009.			

64	Case No.: 15/15/81-ALC2/2009	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Closed
	HQ File :01/81/050/00101/AM10/	RLA File :07/24/040/00081/AM10/	Lic.No/Date:0710065721 02.07.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. Since RA has not forwarded hard copy of application despite reminders, the committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case was decided to be closed on the part of NC. RA may take note of the NC decision for information.			

65	Case No.: 2/17/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00108/AM10/	RLA File :05/24/040/00213/AM10/	Lic.No/Date:0510245289 07.07.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. NC observed that MIT has issued D/L to the party and decided to remind party to reply immediately with a copy to DGFT. The case stands deferred and to be relisted on 22.12.2009.			

66	Case No.: 18/17/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00124/AM10/	RLA File :03/95/040/00243/AM10/	Lic.No/Date:0310529299 17.07.2009	Defer Date:22.12.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 22.12.2009.

67	Case No.:2/18/81-ALC2/2009	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00128/AM10/	RLA File :07/24/040/00098/AM10/	Lic.No/Date:0710066106 23.07.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. NC observed that MIT has issued D/L to the party and decided to remind party to reply immediately with a copy to DGFT. The case stands deferred and to be relisted on 22.12.2009.			

68	Case No.:1/23/81-ALC2/2009	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00154/AM10/	RLA File :31/24/040/00065/AM10/	Lic.No/Date:3110039597 19.08.2009	Defer Date:08.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The NC observed that Hard copy is received and to be forwarded to DC(MSME) for examination and comments. The case stands deferred and to be relisted on 08.12.2009.			

69	Case No.:2/23/81-ALC2/2009	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00155/AM10/	RLA File :07/24/040/00200/AM10/	Lic.No/Date:0710066592 19.08.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee observed that the comments from MIT & DOT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 22.12.2009.			

70	Case No.:3/23/81-ALC2/2009	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Approved
	HQ File :01/81/050/00156/AM10/	RLA File :07/24/040/00198/AM10/	Lic.No/Date:0710066636 21.08.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Details as per Annexure- I.

R/A may take suitable consequential action accordingly.

71	Case No.:4/23/81-ALC2/2009	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00157/AM10/	RLA File :05/23/040/00023/AM10/	Lic.No/Date:0510248276 25.08.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The representative of DIPP informed that the reply received from the firm is not proper and the committee further decided to call for the following information from the firm and to re-list the case on 22.12.2009: - 1. Information in respect of S.No. 4, 5, 11 & 11(a) of Standard Deficiency Format, export product wise.			

72	Case No.:5/23/81-ALC2/2009	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Approved
	HQ File :01/81/050/00158/AM10/	RLA File :13/24/040/00014/AM10/	Lic.No/Date:1310029838 25.08.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Word "relevant" may be prefixed with the description of export item at S.No.1 and quantity of this item may be allowed as applied for i.e. 18389 Kgs. inclusive of 1% wastage after taking clue from SION C-1801.
2. Quantity of import item at S.No.2 may be allowed as 22941 Kgs. inclusive of 2% wastage after taking clue from SION C-1801.
3. Quantity of import item at S.No.3 may be allowed as 30588 Kgs. inclusive of 2% wastage after taking clue from SION C-1801.
4. Quantity of import item at S.No.4 may be allowed upto 1% of the weight of copper tube to be nickel plated.

R/A may take suitable consequential action accordingly.

73	Case No.:6/23/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00159/AM10/	RLA File :31/24/040/00100/AM10/	Lic.No/Date:3110039712 26.08.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The representative of DIPP informed that the reply received from the firm is not proper and the committee further decided to call for the following information from the firm and to re-list the case on 22.12.2009: - 1. Information in respect of S.No. 5, 11 & 11(a) of Standard Deficiency Format, export product wise.			

74	Case No.:7/23/81-ALC2/2009	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Approved
	HQ File :01/81/050/00160/AM10/	RLA File :05/24/040/00278/AM10/	Lic.No/Date:0510248398 26.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. It was noted by the Committee that the authorisation has been issued by RA on the basis of ad-hoc norms fixed in meeting no. 24/81 dated 15.09.2009 in case of licence no. 0510245972 dated 16.07.2009. Therefore, it was decided to withdraw the case R/A may take suitable consequential action accordingly.			

75	Case No.:8/23/81-ALC2/2009	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Approved
	HQ File :01/81/050/00161/AM10/	RLA File :34/24/040/00080/AM10/	Lic.No/Date:3410024974 26.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratified on repeat basis as per Advance Authorization No.3410022343 dated 18.09.2008 ratified in Norms Committee Meeting No. 43/80 dated 20.01.2009. R/A may take suitable consequential action accordingly.			

76	Case No.:10/23/81-ALC2/2009	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00163/AM10/	RLA File :05/24/040/00101/AM10/	Lic.No/Date:0510248490 27.08.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 22.12.2009.			

77	Case No.:9/23/81-ALC2/2009	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00162/AM10/	RLA File :09/24/040/00167/AM10/	Lic.No/Date:0910039105 28.08.2009	Defer Date:22.12.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The representative of DIPP informed that the reply received from the firm is not proper and the committee further decided to call for the following information from the firm and to re-list the case on 22.12.2009: -

1. Information in respect of S.No. 4, 5 & 11 of Standard Deficiency Format – export product wise.
2. Input raw material blanks size without cutting allowance – export product wise.
3. Input raw material blanks weight without cutting allowance – export product wise.
4. Cutting allowance and any other allowance / wastage export product wise.

78	Case No.: 2/25/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00165/AM10/	RLA File :05/23/040/00030/AM10/	Lic.No/Date:0510248715 01.09.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 22.12.2009.			

79	Case No.: 3/25/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00166/AM10/	RLA File :05/23/040/00001/AM10/	Lic.No/Date:0510248736 02.09.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 22.12.2009.			

AR-Derfer

S.No.52

Case No. AR-9	M/s Delton Cables Ltd.
Meeting No.30/81	F.No.01/81/50/659/ AM08/DES-II
Dated 27-10-2009	Advance Licence No.0510212061 dt.14-11-2007
	RLA F.No.05/24/040/603/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their I.D. No. 15-01/2008-IP dated 23.09.2009 as below:-

1. Quantity of import item No.1 may be allowed as 3657.11 Kg including 1% wastage.
2. Quantity of import item No.2 may be allowed as 1484.34 Kg including 2% wastage.
3. Quantity of import item No.3 may be allowed as 2467 Kg including 5% wastage.
4. Quantity of import item No.4 may be allowed as 3622 Kg including 2% wastage.
5. Quantity of import item No.5 may be allowed as 257.43 Kg including 2% wastage.
6. Quantity of import item No.6 may be allowed as 211.24 Kg including 2% wastage.
7. Quantity of import item No.7 may be allowed as 334 Kg including 2% wastage.

R/A may take suitable consequential action accordingly.

S.No.53

Case No. AR-20	M/s Crompton Greaves Ltd.
Meeting No.30/81	F.No.01/86/50/217/AM02/DES-VIIDES-II
Dated 27-10-2009	Advance Licence No.0310114303 dt.13.12-2001
	RLA F.No.03/24/42/00104/AM02

Decision : The case regarding amendment of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. NC observed that item of export covered by C-155 is different from the item of export and therefore SION under C-155 cannot be allowed. Hence, decided to reject the request of the firm.

R/A may take suitable consequential action accordingly.

S.No.54

Case No. AR-21	M/s Crompton Greaves Ltd.
Meeting No.30/81	F.No.01/86/50/175/AM02/DES-VIIDES-II
Dated 27-10-2009	Advance Licence No.0310114300 dt.13.12-2001
	RLA F.No.03/24/42/001125/AM02

Decision : The case regarding amendment of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. NC observed that no proper justification was given for review of the norms already ratified. Hence, decided to reject the request of the firm.

R/A may take suitable consequential action accordingly.

S.No.55

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Case No. AR-24	M/S RPG Cables Ltd.Mysore.
Meeting No.30/81	F.No.01/81/50/157/AM09/DES-II
Dated 27-10-2009	Advance License No.0310475240 dt.18-06-2008
	RLA F.No.03/95/40/0242/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 22.12.2009.

S.No.56

Case No. AR-36	M/S Walchandnagar Industries Ltd., Pune
Meeting No.30/81	F.No.01/81/162/851/AM06/DES-II
Dated 27-10-2009	Advance Licence No.3110023394 dt. 23.12.2005
	RLA F.No.31/95/42/0042/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. NC observed that two similar cases of the same firm are approved earlier and decided to process the case on file alongwith old cases. The case stands deferred and to be relisted on 22.12.2009.

S.No.57

Case No. AR-26	M/S Suzlon Generators Ltd.Pune
Meeting No.30/81	F.No.01/81/162/642/AM08/DES-II
Dated 27-10-2009	Advance License No.3110030422 dt.20-08-2008
	RLA F.No.31/24/040/166/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. NC decided that reference made to DHI may be withdrawn. Based on Sub-committee report, the quantity may be calculated by DGFT on the individual files.

S.No.58

Case No. AR-27	M/S Suzlon Generators Ltd.Pune
Meeting No.30/81	F.No.01/81/50/299/AM09/DES-II
Dated 27-10-2009	Advance License No.3110034522 dt.23-07-2008
	RLA F.No.31/24/040/112/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. NC decided that reference made to DHI may

be withdrawn. Based on Sub-committee report, the quantity may be calculated by DGFT on the individual files.

S.No.59

Case No. AR-28	M/S Suzlon Generators Ltd.Pune
Meeting No.30/81	F.No.01/81/50/183/AM09/DES-II
Dated 27-10-2009	Advance License No.3110033765 dt.15-05-2008
	RLA F.No.31/24/040/041/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. NC decided that reference made to DHI may be withdrawn. Based on Sub-committee report, the quantity may be calculated by DGFT on the individual files.

S.No.60

Case No. AR-29	M/S Suzlon Generators Ltd.Pune
Meeting No.30/81	F.No.01/81/50/150/AM08/DES-II
Dated 27-10-2009	Advance License No.3110029592 dt.20-06-2007
	RLA F.No.31/24/040/086/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. NC decided that reference made to DHI may be withdrawn. Based on Sub-committee report, the quantity may be calculated by DGFT on the individual files.

S.No.61

Case No. AR-30	M/S Suzlon Generators Ltd.Pune
Meeting No.30/81	F.No.01/81/50/167/AM09/DES-II
Dated 27-10-2009	Advance License No.3110034113 dt.20-06-2008
	RLA F.No.31/24/040/078/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. NC decided that reference made to DHI may be withdrawn. Based on Sub-committee report, the quantity may be calculated by DGFT on the individual files.

S.No.62

Case No. AR-31	M/S Suzlon Generators Ltd.Pune
Meeting No.30/81	F.No.01/81/50/121/AM09/DES-II
Dated 27-10-2009	Advance License No.3110032606 dt.17-02-2008
	RLA F.No.31/24/040/354/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. NC decided that reference made to DHI may be withdrawn. Based on Sub-committee report, the quantity may be calculated by DGFT on the individual files.

S.No.63

Case No. AR-32	M/S Suzlon Generators Ltd.Pune
Meeting No.30/81	F.No.01/81/50/171/AM09/DES-II
Dated 27-10-2009	Advance License No.3110034123 dt.23-06-2008
	RLA F.No.31/24/040/076/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. NC decided that reference made to DHI may be withdrawn. Based on Sub-committee report, the quantity may be calculated by DGFT on the individual files.

S.No.64

Case No. AR-33	M/S Suzlon Generators Ltd.Pune
Meeting No.30/81	F.No.01/81/50/172/AM09/DES-II
Dated 27-10-2009	Advance License No.3110034124 dt.23-06-2008
	RLA F.No.31/24/040/077/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. NC decided that reference made to DHI may be withdrawn. Based on Sub-committee report, the quantity may be calculated by DGFT on the individual files.

S.No.65

Case No. AR-34	M/S Suzlon Generators Ltd.Pune
Meeting No.30/81	F.No.01/81/50/210/AM08/DES-II
Dated 27-10-2009	Advance License No.3110029962 dt.24-07-2007
	RLA F.No.31/24/040/177/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. NC decided that reference made to DHI may be withdrawn. Based on Sub-committee report, the quantity may be calculated by DGFT on the individual files.

S.No.66

Case No. AR-35	M/S Suzlon Generators Ltd.Pune
Meeting No.30/81	F.No.01/81/50/140/AM08/DES-II

Dated 27-10-2009	Advance License No.3110029541 dt.14-06-2007
	RLA F.No.31/24/040/080/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. NC decided that reference made to DHI may be withdrawn. Based on Sub-committee report, the quantity may be calculated by DGFT on the individual files.

S.No.67

Case No. AR-36	M/S Suzlon Generators Ltd.Pune
Meeting No.30/81	F.No.01/81/50/263/AM08/DES-II
Dated 27-10-2009	Advance License No.3110030411 dt.20-08-2007
	RLA F.No.31/24/040/167/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. NC decided that reference made to DHI may be withdrawn. Based on Sub-committee report, the quantity may be calculated by DGFT on the individual files.

PART -C- DEFFER

S.No.45

Case No. C-11	M/S Vijai Electricals Ltd..
Meeting No.30/81	F.No.01/81/162/1052/AM08/DES-II
Dated: 27-10-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. NC observed that the matter is pending with DHI for quite long and may be followed with them. The case stands deferred and to be relisted on 22.12.2009.

S.No. 46

Case No. C - 7	M/s Reychem RPG Ltd.
Meeting No.30/81	F.No.01/81/162/886/AM08/DES-II
Dated: 27-10-2009	Advance Lic.NO.0310340407 dt.21-07-2005
	RLA.F.No.03/95/039/0003/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. NC decided that reply now received may be processed and brought up before NC. The case stands deferred and to be relisted on 22.12.2009.

S.No.47

Case No. C-7	M/s Wartsila India Ltd. Raigad, Through Office of the Development Commissioner, (SEEPZ Special Economic Zone), Mumbai
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Meeting No.30/81	F.No.01/81/162/166/AM10/DES-II
Dated 27-10-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. DHI informed that the matter pertains to DES-I and may be transferred to them.

S.No.48

Case No.C-36	M/s Sahney Commutators Pvt.Ltd.Bangalore
Meeting No.30/81	F.No.01/81/162/968/AM08/DES-II
Dated: 27-10-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. NC decided that DHI comments may be examined on file and brought up before the NC. The case stands deferred and to be relisted on 22.12.2009.

S.No.49

Case No.C-37	M/s Sahney Commutators Pvt.Ltd.Bangalore
Meeting No.30/81	F.No.01/81/162/967/AM08/DES-II
Dated: 27-10-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. NC decided that DHI comments may be examined on file and brought up before the NC. The case stands deferred and to be relisted on 22.12.2009.

S.No.50

Case No. C-14	M/S Ionex India Ltd. Vadodara forwarded by EEPC, Kolkata
Meeting No.30/81	F.No.01/81/162/348/AM10/DES-II
Dated 27-10-2009	

Decision : The case regarding modification of SION S. No. C-1808 was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. Based on the written recommendations of DIPPP, the Norms Committee decided to recommend amendment of SION C-1808 as below:-

SION	Export item	Quantity	Import item	Quantity
C-1808	Dish Ends (Ellipsoidal or Circular shape) made of Non-	1 Kg.	1.Non-Alloy/Alloy/Stainless	1.1 Kg./kg. content of the

	Alloy/Alloy/Stainless Steel.		Steel Plates/Coils of relevant grade.	Steel in export product.
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A public notice may issued accordingly after approval from DGFT.

PART –D –DEFER

S.No.11

Case No. D-3	M/s Star Wire (India) Ltd. Ballabgarh received through EEPC India, Kolkata
Meeting No.30/81	F.No.01/81/162/175/AM10/DES-II
Dated 27-10-2009	

Decision : The case regarding upward revision of value cap for DEPB S. No. 67A, 381 & 390 was considered by the Norms Committee - II in its M.No. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. NC decided that O/o DGFT may workout the necessary details required by DEPB committee.

Annexure-I

Case No.:3/23/81-ALC2/2009	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:30/81-ALC2/2009 27.10.2009	Status:Deffered and Re-indexed
HQ File :01/81/050/00156/AM10/	RLA File :07/24/040/00198/AM10/	Lic.No/Date:0710066636 21.08.2009	Defer Date:27.10.2009

Sl. No. of Import item	Import item Weight (Kgs) (Allowed)	Wastage after 2/3rd recovery (in %)
1	36.716	100.0
2	19.403	100.0
3	27.164	100.0
4	9.842	100.0
5	3.694	99.7
6	8.235	99.9
7	1.213	98.9

8	27.514	100.0
9	2.497	99.7
10	2.497	99.7
11	20.674	99.9
12	13.605	100.1
13	0.383	101.8
14	0.383	101.8
15	4.875	99.8
16	4.875	99.8
17	11.956	99.9
18	11.956	99.9
19	8.737	99.9
20	8.737	99.9
21	4.573	99.7
22	6.880	100.0
23	6.880	100.0
24	0.532	97.0
25	27.952	99.9
26	5.040	100.0
27	5.040	100.0
28	69.153	100.0
29	69.153	100.0
30	13.519	100.0
31	18.924	100.0
32	107.536	100.0
33	53.764	100.0
34	1.925	100.5
35	6.674	99.8
36	7.258	100.0
37	7.258	100.0
38	12.422	100.0
39	12.422	100.0
40	5.643	100.1
41	4.437	99.8
42	2.218	99.8
43	6.933	99.8
44	6.933	99.8
45	16.333	99.9

46	32.659	100.0
47	19.715	99.9
48	39.423	100.0
49	0.342	101.2
50	0.684	101.2
51	9.643	100.1
52	7.939	100.0
53	4.820	100.0
54	18.900	100.0
55	18.900	100.0
56	9.075	99.9
57	9.075	99.9
58	10.884	100.1
59	5.442	100.1
60	9.643	100.1
61	8.843	100.1
62	8.843	100.1
63	9.557	99.9
64	2.714	99.5
65	6.555	99.8
66	17.475	99.9
67	6.233	99.8
68	8.577	99.9
69	8.961	100.0
70	8.961	100.0
71	9.879	100.0
72	7.439	100.0
73	7.439	100.0
74	6.957	99.9
75	14.153	99.9
76	14.153	99.9
77	23.277	100.0
78	32.583	100.0
79	1.384	100.6
80	1.384	100.6
81	6.584	100.1
82	3.295	99.7
83	9.879	100.0
84	56.345	100.0

85	56.345	100.0
86	7.939	100.0
87	2.921	100.1
88	2.921	100.1
89	17.216	100.0
90	34.433	100.0
91	9.603	100.1
92	17.313	99.9
93	8.656	99.9
94	151.683	100.0
95	1.363	100.5
96	0.682	100.5
97	3.324	100.3
98	17.741	100.0
99	151.683	100.0
100	0.942	100.5
101	0.532	97.0
102	9.356	99.9
103	12.475	99.9
104	25.993	99.9
105	8.053	99.8
106	0.942	100.5
107	4.854	99.8
108	4.854	99.8
109	6.655	99.9
110	6.655	99.9
111	3.495	99.7
112	3.495	99.7
113	4.854	99.8
114	4.854	99.8
115	1.075	99.0
116	3.478	99.9
117	3.478	99.9
118	12.902	100.0
119	12.902	100.0
120	127.005	100.0
121	1.075	99.0
122	6.674	99.8

123	95.157	100.0
124	139.213	100.0
125	5.543	100.1
126	5.141	100.0
127	9.701	100.0
128	4.200	100.0
129	44.100	100.0
130	14.866	100.0
131	8.745	100.0
132	1.355	99.9
133	7.535	100.0
134	8.156	100.0
135	107.565	100.0
136	0.485	99.7
137	0.485	99.7

Supplementary Agenda

Case No. D-2	M/s AIA Engineering Ltd. Ahmedabad received through EEPC India ,Kolkakta
Meeting No.15/81	F.No.01/81/162/174/AM10/DES-II
Dated 14-07-2009	

Decision : The case regarding removal of value cap on export product “High Chromium Grinding Media Balls’ under DEPB S.No. 163 was considered by the Norms Committee - II in its M.N0. 30/81 scheduled to be held on 27.10.2009 but actually held on 17.11.2009. NC decided that O/o DGFT may workout the necessary details required by DEPB committee.
